MAJOR INTERNATIONAL CONVENTIONS / INSTRUMENTS ON TORTURE

For Full Text of Core International Instruments See http://www2.ohchr.org/english/law/

- 1. Universal Declaration of Human Rights (1948). Article 5.
- 2. International Covenants on Civil and Political Rights (1966), Entered into force on 23 March 1976. Article 7, 10
- 3. Convention against Torture and other Cruel, Inhuman or Degrading Treatment or Punishment (1984), Entered into force on 26 June 1987.
- 4. Optional Protocol to the Convention against Torture and other Cruel, Inhuman or Degrading Treatment or Punishment (2002), Entered into force on 22 June 2006.

TORTURE UNDER OTHER INTERNATIONAL CONVENTIONS

- Convention on the Rights of the Child, 1987 Article 37.
- 6. Declaration on the Elimination of Violence against Women,1993 Article 3(h).
- 7. Rome Statute of International Criminal Court. Article 7-8

CERTAIN OTHER INTERNATIONAL PROVISIONS: NON-BINDING

http://www2.ohchr.org/english/law/

8. Basic Principles and Guidelines on the Right to a Remedy and Reparation.

- 9. Basic Principles for the Treatment of Prisoners, 1990
- Body of Principles for the Protection of All Persons under Any Form of Detention or Imprisonment,
 1988
- 11. Code of Conduct for Law Enforcement Officials.
- 12. Declaration on the Protection of All Persons from Being Subjected to Torture and Other Cruel, Inhuman or Degrading Treatment or Punishment, 1975
- 13. International Convention for the Protection of All Persons from Enforced Disappearance (not yet into force)
- 14. Istanbul Protocol, 1999: Manual on the Effective Investigation and Documentation of Torture and Other Cruel, Inhuman or Degrading Treatment or Punishment. http://www.ohchr.org/Documents/Publications/training8rev/en.pdf
- 15. Principles of Medical Ethics relevant to the Role of Health Personnel, particularly Physicians, in the Protection of Prisoners and Detainees against Torture and Other Cruel, Inhuman or Degrading Treatment or Punishment.
- 16. Principles on the Effective Investigation and Documentation of Torture and Other Cruel, Inhuman or Degrading treatment or Punishment.
- 17. Standard Minimum Rules for the Treatment of Prisoners.

Regional Conventions/Instruments on Torture

- 1. African Charter on Human and People's Rights. (1981)
- 2. European Convention on Human Rights (1950), Entered into force on 3 September 1953. http://www.hri.org/docs/ECHR50.html
- 3. European Convention for the Prevention of Torture and Inhuman or Degrading Treatment or Punishment (1987), Entered into force on 1 February 1989.
- 4. Protocol No. 1 to the European Convention for the Prevention of Torture and Inhuman or Degrading Treatment or Punishment (concerning the accession to the convention of a non-member state of the Council of European) (1993), Entered into force on 1 March 2002.
- 5. Protocol No. 2 to the European Convention for the Prevention of Torture and Inhuman or Degrading Treatment or Punishment (concerning the possibility for the member of the committee for the prevention of Torture to be re-elected twice but not more than for six year) (1993), Entered into force on 1 March 2002.
- 6. Inter-American Convention to Prevent and Punish Torture. (1985), Entered into force on 28 February 1987.